

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 61
(IB)-79(PB)/2024

IN THE MATTER OF:

Lekhraj Bajaj Liquidator Embedinfo ... Applicant/Petitioner
Technologies India Private Limited
Vs
Insolvency and Bankruptcy Board of India ... Respondent

Order under Section 59 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Palak Kalra,
Adv. for the liquidator
For the ROC : Ms. Shankari Mishra, Adv. with Mr. Vedant Ojha,
AROC

ORDER

Ld. Counsel Mr. Abhishek Anand for the liquidator appeared and states that the report of ROC has been filed.

Ld. Counsel Ms. Shankari Mishra for the ROC with Mr. Vedant Ojha, AROC appeared physically and states that the report has been filed and they have no objection to allowing of the liquidation application.

Argument heard, **Order Reserved.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)